GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.2655 TO BE ANSWERED ON 15.12.2015

Emission Standards of Industries

2655. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the emission standards of various industries have been specified and monitored strictly;
- (b) if so, the emission standards specified, industry-wise;
- (c) whether there is a gap between international and Indian emission standards; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a)&(b) The emission standards for specific industries have been notified in Schedule-I of the Environment (Protection) Act, 1986; while general emission standards are notified under the Schedule-VI. The standards for industries are implemented by State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) through consent mechanism. SPCBs/PCCs also regularly monitor the compliance of emission standards. So far emission standards for 45 different categories of industry have been notified under Schedule-I of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change.

(c)&(d) The recent emission standards developed/notified by this Ministry are after taking into consideration International Standards also.
